

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 470 of 1996.

Thursday this the 25th day of April 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. Meera Rani K.G.,
Telegraph Assistant,
Office of the Senior Superintendent
of Telegraph Traffic,
Trivandrum.
2. Varghese Chacko,
Telegraph Assistant,
Central Telegraph Office,
Kochi-16.
3. A.N. Sabu,
Telegraph Assistant,
Central Telegraph Office,
Kochi-16. .. Applicants

(By Advocate Shri M.R. Rajendran Nair)

Vs.

1. The Chief General Manager,
Telecom, Kerala Circle,
Trivandrum.
2. Union of India represented by
Secretary to Government,
Ministry of Communications,
New Delhi. .. Respondents

(By Advocate Shri Shafik for Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 25th April 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a declaration that they are entitled to be 'provisionally appointed' as Junior Telecom Officers.

2. They have been chasing their fortunes in this Tribunal on different occasions, for different purposes. They were allowed to write an examination provisionally, they were sent for training provisionally, the result of the examination was ordered to be published provisionally and, now an appointment is sought provisionally.

3. Learned counsel for applicants submits that the posts which applicants aspire for are being abolished, that applicants have already been trained, and that their appointment will be highly useful not only to themselves, but also to the respondents. Counsel then suggested that applicants may be permitted to make representations before the Union of India in this behalf and against A14 order of respondent-Chief General Manager, Telecom. They may do so and respondent Union of India will consider the same as expeditiously as possible, pass speaking orders and communicate the same to applicants.

4. Standing Counsel submits that he will forward a copy of the Original Application and a copy of this order to respondent Union of India for compliance. We record the submission.

5. Application is disposed of as aforesaid.
No costs.

Thursday this the 25th day of April, 1996.

P.V. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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